

been referred to the Court of Additional District Judge u/s 30/31 of the Land Acquisition Act, 1894 for adjudication apportionment and disbursement to the rightful claimants. Out of these cases, the Court of Additional District Judge had returned two cases involving an amount of Rs. 50,600/-and Rs. 88,057-50 in June and July 1978 respectively to the Land Acquisition Collector for locating the whereabouts of the legal heirs of the deceased disputants and the present addresses of the other disputants/ claimants. The Land Acquisition Collector is making all efforts to locate the whereabouts of the disputants so that the cases could be referred back to the Court of Law.

#### Retrenchment in the Beas Project Unit II

174. SHRI N. G. TOMPOK SINGH: Will the Minister of ENERGY be

pleased to state:

(a) the number of Tehsildars, Kanungos, Land Acquisition Officers and Patwaris retrenched from Unit II of the Beas Project during the year\* 1975—78; still continue to work there; and

(b) whether it is a fact that only workmen have been finally retrenched; if so, what are the reasons for the discrimination?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Land acquisition work is done by officials of Himachal Pradesh Government who are working on the Beas Project. These officials are not retrenched but returned to their parent cadres on completion of work on the Project. The following are the details of land acquisition staff employed between 1975-78:

	Reduction during 1975—78	Present Strength		
	Office of DC R&R	Office of LAO	Office of DC R&R	Office of LAO
<b>[ Land Acquisition office</b>	---	1	---	1
<b>Tehsildar</b>	2	2	---	---
<b>Kanungos</b>	2	3	1	3
<b>Patwaris</b>	6	25	4	15+5*

\*Employed by Beas Project authorities, drawn from participating States.

**R & R—Rehabilitation and Resettlement LAO—Land Acquisition Officer.**

(b) As components of the Project were completed, the workcharged employees were rendered surplus. They were retrenched in a phased manner in accordance with an Agreement reached with the labour unions.

#### Compensation to Retrenched Workmen of Unit II of the Beas Project

1745. SHRI N. G. TOMPOK SINGH: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware of an article written by Major General T. V. Jaganathan, retired General Manager of the Beas Project, which appeared in the June, 1978 issue of the journal entitled 'Institution of Military Engineers' wherein it has been stated that 10640 workmen have been retrenched from Unit II of the Beas Project:

(b) if so, whether Government have paid any compensation to the retrenched workmen; and

(c) if answer to part (b) above be in the negative, what are the reasons for not paying compensation or pension, gratuity etc. to the retrenched workmen?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) About 10640 workers were retrenched in a phased manner from the Beas Project Unit II (Pong Dam) out of the total number of 16000 rendered surplus.

(b) The workers due for retrenchment were given retrenchment compensation as admissible under the Industrial Disputes Act, 1947. In addition, under a settlement arrived at with the Trade Unions on 28-6-1977, workers retrenched after 28-6-1977 who were not entitled to retrenchment compensation, not being covered under the definition of "Workmen" were given *ex-gratia* equal to, retrenchment compensation. Further, workers who were not entitled to gratuity under the Payment of Gratuity Act, 1972, were given *ex-gratia* equal to half of the gratuity admissible had they been employed in factory establishment.

(c) Does not arise.

1746. [Transferred to the 20th December, 1978].

#### **Pension Benefits to the N.C.C. Officers**

1747. DR. BHAI MAHAVIR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the N.C.C. Officers Commissioned under AI 201154 are not eligible for pen-

sion benefits even after completing 20 years or more of service;

(b) whether Government have recently received any representation from such officers in this regard;

(c) if so, what are the details thereof; and

(d) by when a final decision is likely to be taken thereon?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Yes, Sir.

(b) to (d) Some representations and suggestions have been received from officers and others proposing pension to those who have completed 20 years' service. These are receiving attention and, at this stage, it is not possible to say when a final decision will be taken.

#### **Bonus to Employees Working in the Ordnance Factories**

1748. SHRI ARVIND GANESH KULKARNI:

DR. RAFIQ ZAKARIA: SHRI

S. W. DHABE: SHRI L. R.

NAIK:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government propose to pay bonus to the employees working in the Ordnance Factories;

(b) if so, what are the details of the proposal; and

(c) by when a decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) No specific proposal is under consideration in this regard.

(b) and (c) Do not arise.